

FIR No. 22/2014
State Vs. Sajid
PS Special Cell
U/s 21/22/29 NDPS Act

15.09.2020

File taken up on application for interim bail for 45 days received from accused Sajid s/o Zubair by post through jail.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.
Ld. Addl. PP accepted the notice.

As per this application, Sh. A.K. Sahu, Ld. Counsel from Legal Aid is the Advocate of accused. Assistant Ahlmad is directed to communicate with the counsel of accused to appear on next date of hearing of this application.

Jail superintendent is also directed to produce accused Sajid @ Zubair on the date fixed through VC.

List this application for reply/arguments for 21.09.2020. Copy of this order be sent to accused in jail as well as to jail superintendent for compliance.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

FIR No. 146/2019
State Vs. Madhav Gautam & Anr.
PS Special Cell

15.09.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State alongwith
SI Surender.

Ld. Addl. PP filed an application for early hearing regarding permission to obtain voice sample of accused Madhav Gautam and Chamling Amol.

Ld. Counsel submits that application is already pending however due to lockdown it cannot be taken and still pending.

Furthermore, IO submits that during lockdown period, CFSL CBI was not taking voice samples which they now start taking therefore moved this application.

Issue notice of this application to accused. List this application for 23.09.2020. Jail Superintendent is directed to produce the accused Chamling Amol from jail through VC on the said date positively. Accused Madhav Gautam who is on bail be called through IO on next date. Copy of this order alongwith the application be sent to accused in jail. Copy of the order be also given dasti to IO.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

FIR No. 11/2019
State Vs. Chhote Khan & Ors.
PS Special Cell

15.09.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State alongwith
SI Surender.

Ld. Addl. PP filed an application for early hearing regarding permission to obtain voice sample of accused Chhote Khan (absconding), Sanjay, Jalil Khan and Kunwar Pal (on bail).

Ld. Counsel submits that application is already pending however due to lockdown it cannot be taken and still pending.

Furthermore, IO submits that during lockdown period, CFSL CBI was not taking voice samples which they now start taking therefore moved this application.

Issue notice of this application to accused. List this application for 23.09.2020. Jail Superintendent is directed to produce the accused Sanjay and Jalil Khan from jail through VC on the said date positively. Accused Kunwar Pal who is on bail be called through IO on next date. Copy of this order alongwith the application be sent to accused persons in jail. Copy of the order be also given dasti to IO.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

FIR No. 166/2019
State Vs. Mohd. Sakil Ahmed Chesam & Anr.
PS Special Cell

15.09.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State alongwith
SI Surender.

Ld. Addl. PP filed an application for early hearing regarding
permission to obtain voice sample of accused Mohd. Sakil Ahmed Chesam
@ Roni and Subhankar Haldar @ Subham.

Ld. Counsel submits that application is already pending
however due to lockdown it cannot be taken and still pending.

Furthermore, IO submits that during lockdown period, CFSL
CBI was not taking voice samples which they now start taking therefore
moved this application.

Issue notice of this application to accused. List this application
for 23.09.2020. Jail Superintendent is directed to produce the accused
persons from jail through VC on the said date positively. Copy of this order
alongwith the application be sent to accused persons in jail.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

FIR No. 154/2019
State Vs. Sonu Goswami & Anr.
PS Special Cell

15.09.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State alongwith
SI Surender.

Ld. Addl. PP filed an application for early hearing regarding permission to obtain voice sample of accused Sonu Goswami and Shyam Babu Saxena.

Ld. Counsel submits that application is already pending however due to lockdown it cannot be taken and still pending.

Furthermore, IO submits that during lockdown period, CFSL CBI was not taking voice samples which they now start taking therefore moved this application.

Issue notice of this application to accused. List this application for 23.09.2020. Jail Superintendent is directed to produce the accused persons from jail through VC on the said date positively. Copy of this order alongwith the application be sent to accused persons in jail.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

**FIR No. 16/2019
State Vs. Sajid Ali & Ors.
PS Special Cell**

15.09.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State alongwith
SI Surender.

Ld. Addl. PP filed an application for early hearing regarding permission to obtain voice sample of accused Sajid Ali, Rasid and Ansar Khan.

Ld. Counsel submits that application is already pending however due to lockdown it cannot be taken and still pending.

Furthermore, IO submits that during lockdown period, CFSL CBI was not taking voice samples which they now start taking therefore moved this application.

Issue notice of this application to accused. List this application for 23.09.2020. Jail Superintendent is directed to produce the accused persons from jail through VC on the said date positively. Copy of this order alongwith the application be sent to accused persons in jail.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

FIR No. 139/2020
State Vs. Gurmit Singh
PS Special Cell

15.09.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.
Sh. Ravi Chawla, Ld. Counsel for applicant/accused through
VC.

Ld. Counsel for accused submitted that vide these applications, the applicant/accused prayed for visitation rights of family as none of family members are allowed to meet him in jail and furthermore even no time is given to counsel for legal interview.

In view of the submissions, a report from jail superintendent be called.

List these applications for 23.09.2020. Copy of this order alongwith copies of these applications be sent to jail superintendent for compliance.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

NCB Vs. Sukhwinder Singh
Case No. SC/142/2020

15.09.2020

Present: Sh. P.C. Aggarwal, SPP for NCB through VC.
Sh. Gaurav Chandhok, Ld. Counsel for applicant/accused
through VC.
Medical status report of accused received from jail. Copy of the
same be provided to Ld. Counsel for applicant/accused.
Application disposed of accordingly.
Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

Kuldeep Hudda Vs. State & Ors.
Case No. CR/802/2019

15.09.2020

Present: Sh. Vishal Gosain and Sh. Nikhil Ahuja, Ld. Counsels for
revisionist through VC.
Sh. Ravinder Kumar, Ld. Addl. PP for the State/respondent.
Arguments heard.
Put up for orders.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

01.15 PM

Present: Sh. Vishal Gosain and Sh. Nikhil Ahuja, Ld. Counsels for
revisionist through VC.
Sh. Ravinder Kumar, Ld. Addl. PP for the State/respondent.
Vide separate order, revision petition is dismissed. Copy of
this order alongwith TCR be sent to trial court.
Copy of the order be given dasti. Order be uploaded on Delhi
District Courts website.
File be consigned to record room.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

Kuldeep Hudda Vs. State & Ors.
Case No. CR/802/2019

FIR No. 412/2008
PS Vasant Kunj (N)
U/s 354/506/34 IPC

15.09.2020

Vide this order, I shall dispose of the present revision petition filed on behalf of revisionist/accused Kuldeep Hudda.

Brief facts of the case as per the chargesheet filed that on receipt of DD No. 12A dated 22.08.2008 ASI Ashok Kumar alongwith Ct. Ramkishan reached the spot where met complainant Santosh Mehlawat who told that she will come to police station to submit her complaint. Thereafter, she lodged a written complaint at PS in which she alleged that at around 08.00 AM she alongwith her husband after dropping children at the school came to the office where Kuldeep, Surender Singh, Dharmender and Shakuntala started abusing them. Thereafter Kuldeep pushed her, torn her clothes and misbehaved with her and when she shouted, her husband came. Thereafter Dharmender took out the revolver and pointed on the neck of her husband and threatened to kill him, thereafter Kuldeep's wife Shakuntala also pelted stones and abused him, then she called her jeth who saved them. Pursuant to this complaint, present FIR was registered. During investigation, the revolver alongwith five cartridges were seized, site plan was prepared, statement of witnesses were recorded thereafter accused Dharmender was arrested. Accused Kuldeep Singh, Surender Hudda and Shakuntala obtained anticipatory bail and later on formally arrested. On completion of investigation, chargesheet u/s 354/506/34 IPC r/w 27/54/59 Arms Act was filed on 17.02.2011 and the trial court took the cognizance vide order dated 12.08.2011.

On 18.08.2015, the accused moved an application u/s 173(8) r/w section 91 Cr.PC to take on record CCTV footage of incident and the said application was dismissed vide impugned order dated 13.09.2019 and the present revision petition is filed challenging the said impugned order.

Ld. Counsel for revisionist/accused Kuldeep Hudda submits that the CCTV footage outside the house of the revisionist captured the incident and perusal of CCTV footage would reveal the falsity of allegations raised by the complainant and would show biased and subjective investigation of the IO. Ld. Counsel further submits that a cross FIR was also registered over the same incident and complainant and her husband are accused in the said FIR. Ld. Counsel submits that the version propounded by complainant about tearing of her clothes and use of pistol is absolutely false and can be contradicted through CCTV footage. Ld. Counsel submits that revisionist went from pillar to post regarding the factum of seizing of CCTV footage however IO not seized the said CCTV footage. Ld. Counsel submits that said CCTV footage will clearly show that complainant and his family members were aggressors who trespassed into the property of revisionist and physically assaulted him and other members of his family.

Ld. Counsel submits that Apex court in *Tomaso Bruno and Anr. Vs. State of UP 2015(7) SCC 178* held that CCTV footage is the best evidence over the issue and its non seizure creates serious doubt about the prosecution case. Ld. Counsel further submits that Apex Court in case titled *Nitya Dharmananda @ K. Lenin and Anr. Vs. Gopal Sheelum Reddy 2018(2) SCC 93* held that section 91 could be invoked by the accused at the stage of framing of charge and for exercising power u/s 91 the court has to satisfy that material available with the investigator which was not part of chargesheet has a cruel bearing on the issue of framing of charges. Ld. Counsel submits that in present case, Hon'ble Apex Court dealt with the decision of *State of Orissa Vs. Debendra Nath Padhi (2005) 1SCC 568* wherein it is held that defence could not be considered at the stage of framing of charge, and held that if the court is satisfied that there is material of sterling quality which has been withheld by the investigator, the court is not debarred from summoning or relying upon the same if such document is not part of chargesheet. Ld. Counsel submits that the Ld. Magistrate has power to further investigation even after taking cognizance as the trial has not began (relied upon *Vinubhai Haribhai Malviya Vs. State of*

Gujarat 2019 SCC Online SC 1346). Ld. Counsel submits that accused is in possession of best evidence i.e. in the form of CCTV footage to falsify the allegations therefore, Magistrate is bound to direct the investigating officer to seize the same and conduct the further investigation on the basis of CCTV footage. Ld. Counsel submits that the impugned order is therefore liable to be set aside and IO be directed to seize the CCTV footage and file the supplementary chargesheet after consideration of said footage.

Ld. Addl. PP for the State submitted that present FIR is registered on 22.08.2008 pursuant to which the chargesheet was filed and present application is also pending since 2015. Ld. Addl. PP submits that the entire case of prosecution is dependent upon the statement of complainant and the other witnesses of incident. Merely on the basis of CCTV footage, their statements cannot be overlooked at this stage. It cannot be inferred at this stage that no incident occurred outside the scope of said CCTV footage. Ld. Addl. PP submits that cross case has also been registered against the complainant party. The accused himself is in the possession of CCTV footage and there is no likelihood of damaging of same through third party. The accused has opportunity to confront the prosecution witnesses or to produce the said CCTV footage during defence evidence. Ld. Addl. PP submits that at this stage, this CCTV footage could not be held to be clinching evidence so as to deviate this court from the categorical proposition held by Apex court in case titled *State of Orissa Vs. Debendra Nath Padhi* (supra) in which it is categorically held that defence of accused cannot be considered at the stage of framing of charge. Ld. Addl. PP submits therefore there is no infirmity in the impugned order passed by Ld. Trial Court, hence the present revision petition is liable to be dismissed.

Heard. Record perused. The present case is of the year 2008. Cross case between the parties are pending over the same incident. Cognizance has already been taken in the year 2011 and present application was filed in 2015. In the present matter, the complaint case is also clubbed with the present chargesheet however complainant not pressed for making out of offence u/s 307 IPC, and the said fact was noticed in order dated 18.08.2015 passed by Ld.

MM and on that day, the application in issue u/s 173(8) r/w section 91 Cr.PC was also filed on behalf of accused. The main contention of the counsel for revisionist is that the CCTV footage will falsify the version of complainant and therefore further investigation is required by police over the said CCTV footage. The application in issue do not mention that when the incident has happened and when accused were arrested, why they had not made any representation to police to seize the relevant CCTV footage. There is no written representation at the instance of accused persons at initial stage to investigating officer, except oral averments, to seize the same as it will falsify the version of complainant completely, however filed this application for seizure of CCTV footage in the year 2015 after seven years of incident. On the basis of this CCTV footage, at present stage, the statement of complainant and other witness cannot be discarded therefore, no fruitful purpose will be served to direct the police to seize the said CCTV footage and conduct further investigation at this stage.

In view thereof, I found no infirmity in the impugned order passed by the trial court. Needless to say that accused are at liberty to use the said CCTV footage in accordance to law during the trial of the case.

Revision petition disposed of accordingly. It is clarified that nothing in this order shall have any bearing on the merits of the case. Copy of this order alongwith TCR be sent to trial court.

Copy of the order be given dasti. Order be uploaded on Delhi District Courts website.

File be consigned to record room.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

FIR No. 50/2020
State Vs. Puneet Arora
PS Special Cell

15.09.2020

The case is being taken up on physical appearance of parties in pursuance of Roster for physical appearance dated 27.08.2020 passed by Ld. District and Sessions Judge.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.
Sh. R.K. Tarun, Ld. Counsel for accused Puneet Arora through VC.

Reply/report filed. However counsel submits that he has not received copy of report.

IO is directed to send the same to counsel of accused through e-mail as well as through WhatsApp on his mobile no. 9811225854.

list this application for arguments on 24.09.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

FIR No. 90/2020
State Vs. Romuald Koffi @ Mike @ Jack
PS Special Cell

15.09.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.
Sh. Vikas Negi, Ld. Counsel for applicant/accused through VC.
Ld. Counsel submits that inadvertently he has mentioned FIR No. 40/2020 whereas the FIR number is 90/2020 and requests that copy of chargesheet be provided to him.

Accordingly, jail superintendent is directed to produce the accused through VC on next date.

List this application on 22.09.2020. Copy of the order be sent to jail superintendent for compliance.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

FIR No. 98/2013
State Vs. Geeta
PS Inderpuri

15.09.2020

The case is being taken up on physical appearance of parties in pursuance of Roster for physical appearance dated 27.08.2020 passed by Ld. District and Sessions Judge.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.
Sh. Sumit Sharma, Ld. Counsel for applicant/surety of accused Geeta.

Ld. Counsel submits that accused in the present case was acquitted vide judgment dated 02.07.2020 however the FDR of surety of accused is still in court file and the same is not required to be retained hence the same may be released to applicant/surety.

Heard. Let the file be called from record room for 30.09.2020.
Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

FIR No. 40/15
State Vs. Rampal & Ors.
PS Special Cell

15.09.2020

The case is being taken up on physical appearance of parties in pursuance of Roster for physical appearance dated 27.08.2020 passed by Ld. District and Sessions Judge.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.

Sh. Sumit Sharma, Ld. Counsel for applicant/accused Ved Prakash @ Mistri alongwith accused.

Ld. Counsel for accused submits that presently accused is on interim bail from Hon'ble High Court of Delhi.

Accordingly, list this application for regular bail on 22.10.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

Satinder Singh Vs. State
Case No. CR/551/2019

15.09.2020

Present: Sh. Pramod Gupta, Ld. Counsel for revisionist through VC.
Sh. Ravinder Kumar, Ld. Addl. PP for the State/respondent.
Ld. Addl. PP submits that he requires the assistance of IO as well as complainant.

Complainant be called through IO for next date. Copy of the order be sent to IO as well as SHO for compliance.

List this revision petition on 07.10.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

NCB Vs. Ashok Kumar @ Ashok Mittal
Case No. SC/180/2020

15.09.2020

Present: Sh. P.C. Aggarwal, SPP for NCB through VC.

Accused not produced from JC.

IO Sachin Kumar.

This complaint has been filed by a public servant in discharge of his duties. He has moved an application for dispensing with his preliminary examination and for his exemption from personal appearance on the ground that he remains busy in official duties and it is not possible for him to attend the court on each and every date of hearing and that be therefore allowed to be represented through the Special PP. In view of the submissions made, the preliminary examination of the complainant is dispensed with and he is exempted from personal appearance during trial.

I have perused the complaint and the documents filed.

Prima facie commission of offence u/s 8/20(b) NDPS Act is made out. I take cognizance of the offence.

List this matter for supply of copies on 25.09.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

FIR No. 05.19
State Vs. Asadullah Rahmati & Anr.
PS Special Cell

15.09.2020

The case is being taken up on physical appearance of parties in pursuance of Roster for physical appearance dated 27.08.2020 passed by Ld. District and Sessions Judge.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.

Accused Asadullah Rahmati is PO.

Accused Moussa produced from JC through VC.

Accused Moussa submits that his counsel is Sh. Bhanu Kaushik however, the said counsel is not available today.

Accordingly, list this case for supply of documents/arguments on charge on 30.09.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

NCB Vs. Naveed Ummar Shaik
Case No. SC/470/19

15.09.2020

The case is being taken up on physical appearance of parties in pursuance of Roster for physical appearance dated 27.08.2020 passed by Ld. District and Sessions Judge.

Present: Sh. Mukesh Malik, SPP for NCB through VC.

Accused Naveed Ummar Shaik produced from JC through VC.

Sh. Vikas Gautam, Ld. Counsel for accused.

Ld. SPP requests sometime for arguments on charge.

Accordingly, list this matter for arguments on charge on

30.09.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

NCB Vs. Abdul Hamid Turkman
Case No. SC/85/2020

15.09.2020

Present: Sh. Rajesh Manchanda, SPP for NCB through VC.

Accused produced from JC through VC.

Sh. Sanjeev Kumar, interpreter for accused.

Ld. Counsel for accused is not available today.

Internet is also not working properly.

List this matter for arguments on charge on 25.09.2020.

Jail Superintendent is directed to produce the accused on next date through VC. Copy of the order be sent to Jail Superintendent for compliance.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

NCB Vs. Faria Anderson
Case No. SC/416/2019

15.09.2020

Present: Sh. P.C. Aggarwal, SPP for NCB through VC.
Sh. Gaurav Chandhok, Ld. Counsel for applicant/accused
through VC.
Medical status report of accused received from jail. Copy of the
same be provided to Ld. Counsel for applicant/accused.
Application disposed of accordingly.
Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

FIR No. 204/2019
State Vs. Vinay & Anr.
PS Sagarpur

15.09.2020

The case is being taken up on physical appearance of parties in pursuance of Roster for physical appearance dated 27.08.2020 passed by Ld. District and Sessions Judge.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.

Both accused on bail not present.

Sh. Sumit Sharma, Ld. Counsel for accused Sarvan Kaur @ Sabbo.

It appears due to lockdown, accused persons are not apprised of the date. Issue fresh notice to accused persons through IO.

Before lockdown, matter was at the stage of PE however presently PE is not permissible.

Accordingly, list this matter for further proceedings/PE on 23.11.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

NCB Vs. Virender Tanwar & Ors.
NCB file no. VIII/18/DZU/2020

15.09.2020

The case is being taken up on physical appearance of parties in pursuance of Roster for physical appearance dated 27.08.2020 passed by Ld. District and Sessions Judge.

Present: Sh. Rajesh Manchanda, SPP for NCB through VC.

Sh. Y.K. Saxena, Ld. Counsel for applicant/accused Arjun Pahadi through VC.

Ld. Counsel submits that this is an application for supply of copy of complainant and documents.

Accordingly, accused be called through VC on the next date.

List this application for 25.09.2020. Jail Superintendent is directed to produce the accused on next date through VC. Copy of the order be sent to Jail Superintendent for compliance.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

NCB Vs. Jitender Bhati & Anr.
Case No. SC/110/2020

15.09.2020

The case is being taken up on physical appearance of parties in pursuance of Roster for physical appearance dated 27.08.2020 passed by Ld. District and Sessions Judge.

Present: Sh. Rajesh Manchanda, SPP for NCB through VC.

Sh. Y.K. Saxena, Ld. Counsel for applicant/accused Jitender Bhati through VC.

Ld. SPP requests some time to file reply.

Accordingly, list this application for reply and arguments on

24.09.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

JBS Bedi & Ors. Vs. State
Case No. CR/501/2019

15.09.2020

The case is being taken up on physical appearance of parties in pursuance of Roster for physical appearance dated 27.08.2020 passed by Ld. District and Sessions Judge.

Present: Sh. Kuldeep Mansukhani, Ld. Counsel for revisionist through VC.

Sh. Ravinder Kumar, Ld. Addl. PP for the State/respondent.

Ld. Addl. PP submits that he requires the assistance of IO as well as complainant.

Complainant be called through IO for next date. Copy of the order be sent to IO as well as SHO for compliance.

List this revision petition on 07.10.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

FIR No. 576/2020
State Vs. Sanjiv Kumar
PS Vasant Kunj (S)

15.09.2020

The case is being taken up on physical appearance of parties in pursuance of Roster for physical appearance dated 27.08.2020 passed by Ld. District and Sessions Judge.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.

Sh. Pramod Tyagi, Ld. Counsel for applicant/accused.

Ld. Counsel for accused submitted that present accused is falsely implicated in this case and the recovery of ganja of 2.7 kg is planted. Ld. Counsel submits that applicant is 44 years of age and has no previous criminal antecedents. Ld. Counsel further submits that applicant is in JC since 04.09.2020 and no more required for investigation therefore applicant be released on bail.

Ld. Addl. PP submits that offence is very serious in nature. However on enquiry by the court, Ld. Addl. PP submits that applicant has no criminal antecedents.

Heard. The recovery of ganja is intermediate quantity. Applicant/accused Sanjeev Kumar is in JC since 04.09.2020 and has no criminal antecedents. Furthermore, he is no more required for investigation in this case therefore, applicant/accused Sanjeev Kumar be released on bail on furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of this court.

Application disposed of accordingly. Copy of the order be given dasti as well as sent to accused in jail.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020

NCB Vs. Sachin Makade
NCB file no. VIII/9 & 9A/DZU/2020

15.09.2020

Present: Sh. Mukesh Malik, SPP for NCB through VC.
Sh. Abhay Pandey, Ld. Counsel for applicant/accused through
VC.
Ld. SPP seeks some time to file reply.
Accordingly, list this application for reply and arguments on
29.09.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/15.09.2020